

**Central Administrative Tribunal
Principal Bench
New Delhi**

**RA No.32/2019
in
OA No.2331/2013
MA No.327/2019**

This the 4th day of February, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Ajit Kumar Ray ... Applicant

Versus

Union of India & others ... Respondents

O R D E R (in circulation)

Justice L. Narasimha Reddy, Chairman :

This application is filed with a prayer to review the order dated 15.10.2018 passed in the OA, regarding fixation of the salary of the applicant in the post of Professor in Humanities & Social Science Department, in the second respondent organisation. It was found that the non-finalization of the salary of the applicant was on account of non-availability of particulars of pension and the relieving certificate from the earlier employer, and since such material was made available during the pendency of the OA, the OA was disposed of directing the respondent to finalize the issue within two months.

2. The grievance of the applicant is that no direction was issued as regards the consequential benefits. It is needless to mention that as and when the salary of the applicant is fixed, it would become operative from the date of appointment, and naturally, the arrears of salary need to be paid.

3. The order in the OA shall stand modified with the addition of the following sentence at the end of para 8 of the order:

“On such fixation, the arrears of salary representing the differential amount shall be paid to the applicant within three months thereafter.”

4. The RA is accordingly allowed in part.

5. MA No.327/2019 also stands disposed of.

(Pradeep Kumar)
Member (A)

/as/

(Justice L. Narasimha Reddy)
Chairman